

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 8630 OF 2020

Between:

Dr Thammineni Sruthi, D/oThammineni Veerabhadram, Aged about 30 years, Occ ;
Student, R/o. Flat.No.5 J, Green Hills Apts., Opp. NVR Guest House, Near Rajpad
Function Hall, Khammam, Telangana - 507 002.

.....PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, Hyderabad.
2. KalojiNarayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any appropriate writ, order or direction, one more particularly in the nature of writ of Mandamus, declaring the action of the Respondents, particularly Respondent No.2, in not considering the petitioner for counseling and admission into PG Medical Courses under institutional quota i.e. Management Quota-3 for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the Respondents to consider the Petitioner for in the next round of counseling for admission into the PG Medical Courses under institutional quota i.e. Management Quota-3 for the academic year 2020-21.

I.A.NO:1 OF 2020

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions directing the 2nd Respondent to consider the Petitioner under institutional quota i.e. Management Quota-3 in the counseling and admission into the PG Medical Courses for the academic year 2020-21 for next round of Counseling pending disposal of the above writ petition.

Counsel for the Petitioner : SRI SRINIVASA RAO PACHWA

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH AND FAMILY WELFARE

Counsel for the Respondent No.2 : SRI A.PRABHAKAR RAO

The Court made the following ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.8630 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Sri P.Shravan Kumar Goud, learned Government Pleader for Medical, Health and Family Welfare appears for respondent No.1.

Mr.A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. In this Writ Petition, the petitioner is aggrieved by the inaction on the part of the University in not considering the case of the petitioner for counselling and admission into P.G. Medical Courses under institutional quota i.e., Management Quota – 3 for the academic year 2020-21.

3. A Bench of this Court by an interim order dated 22.06.2020 had permitted the petitioner to participate in the counselling.

4. In view of the aforesaid interim order as well as the fact that the academic year 2020-21 is over, no further orders are required to be passed in this Writ Petition.

5. Accordingly, the Writ Petition is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

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SD/-N. RAJAGOPAL
ASSISTANT REGISTRAR

SECTION OFFICER

To

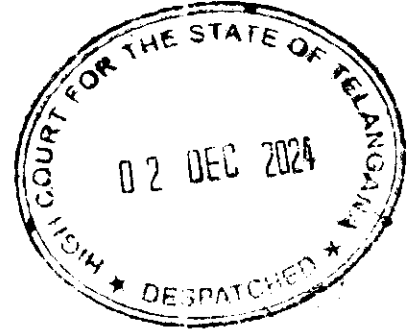
1. The Principal Secretary, Department of Health and Medical and Family Welfare, Secretariat, State of Telangana at Hyderabad.
2. The Registrar. KalojiNarayana Rao University of Health Sciences, Warangal.
3. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI SRINIVASA RAO PACHWA, Advocate [OPUC]
5. Two CD Copies

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HIGH COURT

DATED:18/10/2024



ORDER

WP.No.8630 of 2020

**DISPOSING OF THE W.P
WITHOUT COSTS.**

PA
29/10/24
8 copies.